
(2022) 11 TEL CK 0114

High Court For The State Of Telangana:: At Hyderabad

Case No: Motor Accident Civil Miscellaneous Appeal No. 2768 Of 2008

Pedda Bhumaiah 2 Ors

APPELLANT

Vs

Chinna Pentaiah Koli 2
Ors

RESPONDENT

Date of Decision: Nov. 29, 2022

Acts Referred:

- Motor Vehicles Act, 1988 - Section 166(1)(c)
- Indian Penal Code, 1860 - Section 304A, 337

Hon'ble Judges: G. Anupama Chakravarthy, J

Bench: Single Bench

Advocate: Azar Sravan Kumar, Naresh Byrapaneni

Final Decision: Disposed Of

Judgement

1., Loss of dependency, "Rs.4,53,600/-

2., Funeral expenses, "Rs.15,000/-

3., "Consortium (Rs.40,000/- each to the parents of
the deceased)", "Rs.80,000/-

4., Loss of estate, "Rs.15,000/-

, TOTAL, "Rs.5,63,600 /-